

3
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1374/2003
MA 1202/2003

New Delhi, this the 28th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

1. Joginder Singh
S/o Sh. Bali Ram
No. T-1, Behind 1/13-B
Jangpura A,
New Delhi.
2. S.P. Bhardwaj
S/o Sh. Chuni Lal
Village & Post Office
Khera Khurd
New Delhi-82.
3. Kunj Behari Bangia
S/o Sh. Sada Nand
Block No. 5, House No. 7
Nirmal Puri
Lajpat Nagar IV
New Delhi-110024.
4. Dushyant Kumar
S/o Sh. Anand Vardhan
124-D, Pocket A
Dilshad Garden
New Delhi.

...Applicants..

(By Advocate Sh. S.M. Ratapaul)

V E R S U S

1. Union of India
Through The Secretary
Ministry of Power
Shram Shakti Bhawan
New Delhi.
2. The Secretary
Ministry of Personnel
Public Grievances & Pensioners
North Block
New Delhi.
3. The Chairman
Central Electricity Authority
Sewa Bhawan
R.K. Puram
New Delhi.

...Respondents..

O R D E R (ORAL)

Shri Shanker Raju,

Applicants in this OA seek pro-rata retirement benefits which are similarly allowed in several pronouncements of this Court annexed at Annexure A-5

collectively. Several representations of the applicants are yet to be responded to by the respondents.

2. In the circumstances, ends of justice would be duly met if the present OA is disposed of at this stage with directions to the respondents to treat the present OA as supplementary representation and dispose of the claim of the applicants in the light of decisions annexed along with the OA where similarly ^Wcircumstance persons have been allowed pro-rata benefits. This should be done with detailed and speaking order within two months from the date of receipt of a copy of this order. Ordered accordingly.

3. Let a copy of this order along with the copy of the OA be sent to the respondents.

4. OA is disposed of as above.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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